

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:5174  
ANSWERED ON:08.05.2012  
CHARGES FOR PROCUREMENT  
Patel Shri Bal Kumar

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the incidentals of rice procurement have indicated that there are variations in the statutory charges fixed by the States;
- (b) if so, the details thereof and the reasons therefor;
- (c) the steps taken by the Government/Food Corporation of India (FCI) to rationalise statutory taxes in consultation with the States longwith the success achieved therein;
- (d) whether steps have been taken to ensure that demand of procurement incidentals by the State agencies are supported by proper evidence; and
- (e) if so, the details thereof and the success achieved therein?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)& (b): Yes Madam, Statutory charges on procurement of foodgrains including Rice are levied by the concerned State Governments and, therefore, vary from State to State. A statement showing the charges levied by different States on procurement of rice is enclosed at Annexure-I.

(c) : The Government of India has taken up with State Governments which have higher incidence of taxes on foodgrain procurement such as Punjab, Haryana and Andhra Pradesh for rationalizing such taxes from time to time. Positive response from these States is awaited.

(d) & (e): The claims of the State Governments for procurement incidentals are finalised after detailed examination on the basis of the audited accounts of State procurement agencies and other supporting documents in consultation with the Food Corporation of India and the State Governments concerned. Only the expenditure supported by the documents and reflected in the audited accounts is finally allowed to the States.